

due to credit squeeze, they had utilised the funds for other purposes. All possible efforts are, however, being made to recover the outstanding dues as early as possible.

The names of the tea estates having a liability of more than Rs. 15 lakhs each in and around Mohanbari/Dibrugarh in Assam are Nahartoli, Balijan North, Kharjan, Chabua, Bokel, Namdang and Mokalbarie.

Evasion of Income Tax by Tea Companies

5413. SHRI PURUSHOTTAM KAKODKAR: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 3427 on the 23rd August, 1974 regarding evasion of Income-tax by tea companies and state:

(a) whether the requisite information has since been collected;

(b) whether evasion of central taxes can be estimated by taking into account of entry tax dues of these companies to the State Government; and

(c) the names of such companies having capacity to accommodate about 2 lakhs tea chests?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) Information regarding the more important concerns running tea warehouses in Calcutta to the extent available has been collected and is being separately furnished.

(b) No, Sir. However, it could be of some use.

(c) The information is being collected and will be laid on the Table of the House.

Lifting of ban on Export of Khand-sari Sugar

5414. SHRI M. MATHAMUTHU: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have decided to lift the ban on export of Khandsari Sugar; and

(b) if so, the facts and objectives thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b). There is no control at present on the export of Khandsari under the Export Control Order or under the Sugar Export Promotion Act.

Embezzlement by Officers of Delhi branch of Fire and General Insurance Company

5414. SHRI M. KATHAMUTHU: Will the Minister of FINANCE be pleased to state

(a) whether an embezzlement of nearly 8 lakhs, involving senior officers of the Delhi branch of a leading Fire and General Insurance Company has been discovered;

(b) if so, whether any investigation has been conducted into the matter; and

(c) if so, the results thereof and the further action being taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) to (c). A case of embezzlement of about Rs. 8 lakhs in the matter of settlement of claims on certain medical insurance policies of the AFIA Unit (Delhi Branch) of the United India Fire and General Insurance Company came to light in July-August, 1974. Prima facie the fraud was committed by an employee by getting cheques prepared

for bogus claims which could not be detected due to lack of vigilance on the part of the supervisory officers. The matter has been reported to the Police and investigation is in progress.

The General Insurance Corporation has already placed three officers and an employee under suspension and also ordered a detailed enquiry to fix personal responsibility of individual officers and employees for the occurrence of this fraud.

The General Insurance Corporation is also examining the accounts and claims settlement procedures with a view to preventing such happenings in future.

Export of Human Hair

5416. SHRI M. KATHAMUTHU: Will the Minister of COMMERCE be pleased to state:

(a) whether the earnings from the export of human hair have increased; and

(b) if so, the particulars thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) No. Sir.

(b) Does not arise.

Amount advanced by I.D.B.I. to Industries and Rajasthan State Industrial Development Corporation

5417. SHRI SHRIKISHAN MODI: Will the Minister of FINANCE be pleased to state:

(a) the total amount advanced by the Industrial Development Bank of India to different industries and the Rajasthan State Industrial Development Corporation during the last two years;

(b) the particulars of projects for which applications for loan from Rajasthan are pending with Industrial Development Bank of India; and

(c) by what time decisions are likely to be taken thereon?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) Presumably information is desired in respect of the financial assistance given by the Industrial Development Bank of India (IDBI) to industrial concerns located in Rajasthan. During its last two accounting years, 1972-73 and 1973-74 (July-June), the IDBI sanctioned total financial assistance to various industrial concerns in Rajasthan as follows:—

(Rs. in crores)	
Year (July-June)	Financial Assistance Sanctioned
1972-73	2.77
1973-74	6.12

Out of the above financial assistance, direct financial assistance sanctioned to two industrial concerns with which the Rajasthan State Industrial and Mineral Development Corporation Limited/State Government is associated as promoter, was as under:—

(Rs. in crores)	
Year (July-June)	Financial Assistance Sanctioned
1972-73	NIL
1973-74	3.81

(b) and (c). The required information is given in the attached Statement.